

(d) Question does not arise.

(e) Does not arise in view of (c) and (d) above.

#### Transfer of LPG Consumers

1181. SHRI SURAJ PRASAD: Will the Minister of PETROLEUM be pleased to state:

(a) whether it is a fact that there are only two agents for Bharat Cooking gas, *i.e.* one in Jhill Mill colony and the other in Krishna Nagar, Delhi and consumers are put to difficulty in contacting time from distant places like Laxmi Nagar and Pandav Nagar, Delhi;

(b) whether it is also a fact that Indian Oil (Indane gas) have their agency in Laxmi Nagar; and

(c) if so, whether some consumers of Bharat Cooking Gas residing in Laxmi Nagar and Pandav Nagar could be transferred to 'Indian Oil gas' agency in Laxmi Nagar; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRINAWAL KISHORE SHARMA): (a) There are three distributors of Bharat Petroleum Corporation across the Jamuna a Jhil Mil Colony, Krishna Nagar and Shahdara. M/s. Demmo Enterprises in Jhilmil colony have expended their area of operation upto Pandav Nagar and Laxmi Naga, which is some distance away from Jhilmil colony.

(b) to (d) The Indian Oil Corporation has one distributor at Laxmi Nagar under the name of style of M/s. Vijay Ratan Enterprises. The monthly sale of this distributor is over 5,000 refills, the prescribed ceiling. Hence additional consumers cannot be attached to this distributor. However, there is a proposal to set up three new distributorships in this area, after which the marketing area will be reduced.

#### Cancellation of dealership for alleged Adulteration of Petrol

1182. SHRIMATI RATAN KUMARI: SHRI NAND KISHORE BHATT:

Will the Minister of PETROLEUM be pleased to state:

(a) the number and the names of dealers whose dealerships were cancelled by Bharat Petroleum Corporation in Bombay for the alleged adulteration of petrol since the year 1978;

(b) the names of the dealers who were later acquitted by the Courts of the adulteration charges;

(c) whether the acquitted dealers have recently approached his Ministry for restoration of their dealerships on the basis of court judgements ;

(d) if so, what are the details thereof;

(e) by when the dealerships are likely to be restored to the concerned dealers; and

(f) if not, what are the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a) Since 1978, Bharat Petroleum Corporation have terminated the dealerships of the following two dealers: -

(i) M/s. Bhavani Petrol Service. Kurla, Bombay.

(ii) M/s. R. M. Thakkar & Co., Santacruz, Bombay.

(b) M/s. R. M. Thakkar & Co., Santacruz Bombay.

(c) Yes, Sir.

(d) It has been represented that since the complaint against them had not been substantiated, the dealership should be restored.

(e) Bharat Petroleum Corporation have decided to restore the dealership following its reconstitution.

(f) Does not arise in view of (e) above.

**Irregularities committed by M/s. It. K. Enterprises Green Park, New Delhi**

1183. SHRI PRITHIBI MAJHI: Will the Minister of PETROLEUM be pleased to state:

(a) whether Government are aware that M/s. R. K. Enterprises Green Park, New Delhi, have committed irregularities in the allotment of fresh LPG gas connections to persons registered with them since October 1961;

(b) whether it is a fact that the said firm has not issued fresh connections to persons already registered in the above period whereas persons registered on later dates have been provided with new gas connections;

(c) what is the date and registration number, registration-wise, and date-wise, upto which fresh LPG connections have been issued by M/s. R. K. Enterprises, Green Park, New Delhi as on 1st May, 1985;

(d) what are the reasons for not allotting fresh gas connections so far to persons registered in October, 1981 upto registration number 4545; and

(e) by when they are likely to get their new LPG gas connections upto the above number?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a) No such instance has come to the notice of the Government.

(b) No, Sir.

(c) M/s. R. K. Enterprises have cleared the waiting list upto SI. No. 3569 dated 5-10-80.

(d) Gas connections to persons registered in October 1981 would be released after those registered earlier have been granted connections.

(e) As this agency is operating on old equipment, new connections to persons on this agency's waiting list are being gradually released through new distributorships being commissioned in that area on the new equipment.

**Indo-Tunisia Joint Venture for manufacture of Phosphatic Fertiliser**

1184. SHRI R. SAMBASIVA RAO: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that an agreement has been signed by India and Tunisia for the setting up of a joint venture for the manufacture of phosphatic fertilizers; and

(b) if so, what are the details in this regard?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) and (b) A Delegation led by the Minister of Planning of the Republic of Tunisia visited India in March 1985 with a view to identifying the areas for economic and commercial cooperation between the two countries. It was agreed in discussion with them that the two countries will jointly examine the possibility of setting up a joint venture for the manufacture of phosphatic fertilizers.